

S.No.3

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
21-03-2024 AT 10:30 AM**

CP No. 741/241/HDB/2018
u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

S. Radha Krishna & another

...Petitioner

VS

Hyderabad Pollution Controls Ltd & 4 others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Dr SV Ramakrishna, for petitioner present through Video Conference.

Learned Mr. T Bharat Ratna, Company Prosecutor ROC, Telangana present physically.

Orders not pronounced, since it is found that on the complaint made by the petitioner, the then ROC has initiated steps for taking action against the company its directors, auditors etc., as per the letter dated 30.12.2016, however the outcome of the same is not on record. Hence, we Suo motto re-open the matter to know on the status of the outcome of the action taken, as the same has a bearing on the reliefs sought in this Company Petition.

Learned Mr. T Bharat Ratna, Company Prosecutor ROC, Telangana present and stated that the prosecution is under way and if he is given time, he would file a memo regarding the current status of the cases which are pending before the Special Economic Offences Court. Hence, one week time is granted to the Company Prosecutor, ROC Telangana to place the same on record. Let the Court Officer inform the bench when the same is filed so that date for pronouncement of the order can be fixed by the bench.

Let the registry serve today's order copy to the office of ROC, Telangana.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)